

UTs. The main objective of this meeting was to discuss the follow up action on the part of the State Govts, in implementation of the Constitution (74th Amendment) Act, 1992 relating to Municipalities. However, one of the Resolutions passed in the meeting related to Urban Infrastructure in which it was recommended that new ways of financing urban infrastructure with public and private participation should be explored with access to capital markets, municipal development bonds, etc. and package of incentives for private sector investors.

(d) to (e) While no specific scheme for privatisation of municipal services has been finalised by the Government, discussions have been held with State Govts., Development Authorities and larger Municipal Corporations in the past in regard to areas where the privatisation can be considered on the provision of municipal services. Since Local Self Government is a state subject, final decisions regarding privatisation of municipal services have to be taken by the State Govts./Local bodies themselves.

Town Planning in States

679. SHRI V. HANUMANTHA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any effort to coordinate town planning in different States;

(b) if so, the details thereof;

(c) whether Government are making any efforts to control unplanned growth of towns and cities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (a) to (d) Urban Develop-

ment and Town Planning are state subjects and falls under the jurisdiction of State Government. Based on the Model Town Planning and Regional Development Legislation prepared by the Central Town and Country Planning Organisation, the State Town Planning Laws are prepared by the State Governments to control and coordinate the town planning activities in the State. The Ministry of Urban Development in the Central Govt, plays an important role in providing general policy frame/guidelines from time to time in this regard. The State Town Planning Depts. prepare Master Plans/Development Plans for regulating the planned growth of citifo/toivfls in each State.

The 74th Constitutional Amendment Act is the latest attempt to provide a framework to the State Government for decentralisation of planning activities at the municipal level. Urban Planning including town planning and planning for economic and social development are envisaged to be legitimate municipal functions under this Act. It provides for constitution of District Planning Committees and Metropolitan Planning Committee to give a boost to planning at town/city/urban agglomeration/district level.

Grabbing of Tenders by anti-social Elements

(580. SHRI O. P. KOHLI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether complaints have been received by the Government/DDA regarding of tenders by anti-social elements;

(b) if so, the details thereof?

(c) the action taken thereon;

(d) whether it is a fact that the works valuing several crores of rupee have been awarded on "Work Order" basis;